

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 934
(To be answered on the 21st December 2017)

NOTICE PERIOD FOR COMMANDERS

934. SHRI RAJAN VICHARE

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Directorate General of Civil Aviation (DGCA) has proposed to double the notice period of Commanders to a year from the present six months notice period for leaving the airlines and if so, the details thereof;
- (b) whether the above move of DGCA has been opposed by the Federation of Indian Pilot's and the Federation has pointed out that the job agreement between them and the airlines is a mutual issue and the DGCA should not play any role in it; and
- (c) if so, the details thereof and the reaction of the Government thereto?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

- (a) DGCA has issued Civil Aviation Requirements (CAR) Section 7 - Flight Crew Standards Training And Licensing Series X Part II titled "Requirement of 'Notice Period' by the Pilots to the airlines employing them". Under the provision of Para 3.3 of the said CAR, notice period of the Commander of the scheduled airlines has been increased from six months to one year.
- (b) & (c) Pilots' association has filed a Writ Petition before Hon'ble Delhi High Court challenging the said CAR.
